THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) Information is not available.

(b) and (c) Government have decided to set up an Expert Committee, which will include Members of Parliament, to assess the extent of unemployment in all its aspects and to suggest remedial measures. The Committee is expected to be set up shortly.

(d) The Committee will be requested to present its report within a period of one year.

DECENTRALISATION OF THE ADMINISTRA-TIVE SET UP OF A. I. R.

◆129. SHRI K. C. PANDA : SHRI LOKANATH MISRA . SHRI SUNDAR

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PATEL : SHRI S. S. MARISWAMY : SHRI B. N. MANDAL : DR. Z. A. AHMAD : SHRI M. V. BHADRAM :

Will the Minister of INFORMATION AND BROADCASTING AND COM-MUNICATIONS be pleased to state :

(a) whether Government have recently formulated a scheme foi the decentralisation of the administrative set-up of All India Radio:

(b) if so, the details thereof; and

(c) to what extent the proposed changes would meet the recommendations of the Chanda Committee Report?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) A proposal to set up regional offices under the Directorate General for administration and supervision of AIR stations in different parts of the country is under Government's consideration.

Cb) Details have not been finally decided as yet.

(c) Chanda Committee had not re-Commended this measure.

LAND REFORMS IN STATES

to Oueuions

•130. SHRI	KRISHAN KANT	:
SHRI	ARJUN ARORA	:
SHRI	SURAJ PRASAD	:
SHRI	M. V. BHADRAM	:
SHRI	BHOLA PRASAD	:
SHRI	CHITTA BASU	:
SHRI TH	HILLAI VILLALAN	:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) what is the present position regarding implementation of land reforms in different States; and

(b) what further steps Government propose to take for their speedy implementation?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION ANNASHEB (SHRI SHINDE) : (a) Number of steps have been taken in the field of land reforms in many States after the progress and problems of land reforms were discussed at the Chief Ministers' Conference in November, 1969. A statement indicating detailed information on the basis of up-to-date reports with Union Government is placed on the Table of the Sabha. {See below)

(b) It has been decided to re-constitute the Central Committee for Land Reforms to keep a constant watch on the progress of implementation in various States.

STATEMENT

In Andhra Pradesh, Regulations were made for abolition of muttadari and mal-guzari tenures in the agency tracts and for further regulation of land alienations from persons belonging to Scheduled Tribes. Implementation of these Regulations has also taken up.

In Assam, a Bill has been introduced for reduction of ceiling limit from 50 to 25 acres. In respect of the temporarily settled districts of Assam where estate:, were not abolished, a Bill has been introduced for (i) enabling bulk of the raiyats to acquire the rights of proprietors and (ii) conferring substantial rights in adhiars and under raiyats.

For Bihar, legislation has been enacted for

(i) harm g jurisdiction of civil courts in cases in vh>cb the correctness of any entry in th I record of rights is expressly or implied y challenged or in which determinati in of incidence of tenancy is involved

(ii) safeg larding the interests of members of S< heduled Tribes, Scheduled Castes and backward classes and

(iii) ame ldment of Bihar Land Reforms Act for facilitating implementation.

Legislation i being undertaken (i) for extending th i provisions of the B"har Land Refon Ls Act regarding abolition of zamindari, s to lands which had been acquired under the Land Acquisition Act, 1894 ft ' companies such as lands held by Tatas near Jamshedpur and (2) for safeguard ng further the interests of bataidars (shere-croppers and under Rai-yats).

In Guja- It, negotiations are afoot with the La td Development Bank for financirg pa ment by tenants with a view to ten unating the relationship between the former landlords and their tenants w thin one year. A special drive has be:n launched for the implementation of he land reforms programme. Barring a fe-; cases which are pending before the H gh Court and the Supreme Court most jf the work pertaining to to ceiling legislation and distribution of surplus h.nd is likely to be completed shortly.

In Jamn u and Kashmir, the Land Commission has submitted its report and on the iiasis of the recommendations made by th': Commission the State Government has under consideration legislation fo- further measures of land reforms.

In Kerala, the Kerala Land Reforms Act, 196[^] v as amended, further strengthening the protection to tenants and kudikidappul arans, simplifying the provisions for bringing tenants in direct contact with the State, further reducing the level of c'ling and restricting exemptions. The various provisions of the Kerala Land Reforms Act as recently amended hi vc also been brought into force with effect from 1st January, 1970 and is enforcement has been ri-rigorously *aken up.

In Mahai ahtra, the provisions relating to ceiling were amended, enabling settlement of sugar-cane farms taken over from sugar factories on permanent basis with a view to facilitating development of such lands.

In Mysore, with a view to expediting disposal of applications for resumption and for determination of surplus lands, an Ordinance was promulgated which has since been replaced by an Act, empowering the munsif courts to function as Land Tribunals. Proposals are under considerations for financing purchases of ownership rights by tenants and distribution of surplus lands through nationalised banks.

In Rajasthan, a Bill has been passed to amend the ceiling provisions with a view, among other things, to extending ceiling to "efficiently managed farms", sugarcane farms operated by sugar factories and certain specialised farms which are at present exempted from ceiling.

In Tamil Nadu, a Bill has been enacted for reduction in land ceiling from 30 standard acres (24 to 120 acres depending upon class of land) to 15 standard acres (12 to 60 acres)...

In Uttar Pradesh, reduction of ceiling has been under active consideration of the State Government.

In West Bengal, legislation has been enacted as a President's Act (West Bengal Land Reforms Amendment Act, 1970) providing for :

(i) complete security of tenure to every bargadars (share-cropper) in respect of at least a minimum area and conferment of hereditary right on the bardadar, and

(ii) increase in the bardadar's share of the produce from 60% to 75% in cases where he supplies plough, cattle and other inputs.

A special drive has been organised for investigation of Binami lands and for expeditious distribution of Surplus land to landless agriculturists.

Proposals were considered by the Consultative Committee on West Bengal Legislation for :

(I) applying ceiling to the aggre^ gate area of land held by all Raiyat belonging to a family;

(ii) Reducing the level of ceiling and relating it to the class ofland; and

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Proposals are being finalized for revision of ceiling provisions and for strengthening the provisions relating to tenants in Tripura. The proposals for comprehensive land reform measure are also being finalized with regard to Dadra and Nagar Haveli.

CHANGE TN AGRICULTURE STRATEGY

◆131. SHRI A. D- MANI: WII the Minister of FOOD AND AGRICULTURE be please to state :

(a) whet? er the former Minister of Food and Agriculture stated in Delhi on May ag ig70 that 1 e would like to have a change in the agricultural strategy from individual farmers to the integrated development of an area catering to the needs of all farmers;

(b) if so, what are the salient features of the new proposal ; and

(c) how the proposal will be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) Yes, Sir.

(b) and (c) A statement is laid on the Table of the Sabha.

STATEMENT

Agricultural Development must cater to the following four different categories of areas:

(i) Areas of assured irrigations—Extension coverage under High Yielding Varieties and Intensive Multiple Cropping are the need pf such areas. A scheme for starting i ' Pilot Projects on Multiple Cropping in Selected Districts" has been formulated for such areas during the IV Plan. The scheme is pending sanction.

(ii) Areas with less irrigation intensity but having assured rainfall.—In such areas, cultivation of high-yielding varieties of foodgrains and package programmes for cash crops are being implemented. to Qjiesttons

second categories:		
Scheme / Commodity	Unit	Target
(a) High-Yielding Varieties Pro- gramme.	Million Acres.	62
(b) Package Prog- gramme for Cash Crops-		
(i) Cotton .	Million bales	8
(ii) Jute & Mes	ta Do	9.1
(iii) Oil seeds .	Million Tonnes	10.2
(iv) Sugarcane (c	anc) Do.	150.0
(v) Tobacco .	Do.	o•48

(iii) Areas which have no assured irrigation and low rainfall.—A scheme for Integrated Dry Land Agricultural Development will be implemented by starting 34 pilot projects during the Fourth Plan period. To begin with, during 1970-71, 9 pilot projects will be implemented as Demons-tration-fum-Training projects.

(iv) Chronically drought affected areas:— The problems of these areas have to be tackled in a different way. Rural Works related to agricultural production are being envisaged in these areas to provide employment and generate income to the farmers and landless labourers. A non-plan scheme for rural works and labour-intensive activities is proposed to be taken up in selected districts in the remaining four years of the Fourth Five Year Plan at a total cost of Rs. ioo crores.

COST STRUCTURE OF SUGAR

◆132. SHRI R. P. KHAITAN: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the answer to Unstarred Question No. 243 given in the Rajya Sabha on the 1st May, 1970 and state:

(a) whether Government have since taken any decision on the recommendation containd in para 9.14 of the Report of the Tariff Commission on the Cost structure of the Sugar Industry and the fair price for sugar for neutralising relative cost advantage and disadvantages related to capacity;